

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 30.6.94.

OA 192/94

PATI RAM

... APPLICANT.

VS.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI RAJVIR SHARMA.

For the Respondents ... SHRI M. RAFIQ.

FOR HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Both the counsel are having no objection if the case is decided at the stage of admission.

2. Heard the learned counsel for the parties. The applicant has submitted that he has been working for more than 20 years but his services have not been regularised. His further submission is that he has passed the trade test also. Taking into consideration all the relevant factors, the respondents are directed to consider the case of regularisation of the applicant within a period of three months in accordance with the rules and equity. The respondents should also pass the speaking order. In case his juniors have been regularised prior to him, he will be entitled for consideration for regularisation from the retrospective date i.e. the date on which his junior has been regularised.

3. With this direction the OA stands disposed of, with no order as to costs.

(O.P. SHARMA)
MEMBER (A)

(D.L. MEHTA)
VICE CHAIRMAN